

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).8589/2003

(From the judgement and order dated 13/09/2002 in SA No. 1674/1982 of The
HIGH COURT OF MADRAS)

P. CHANDRASEKHARAN & ORS.

Petitioner(s)

VERSUS

S. KANAKARAJAN & ORS.

Respondent(s)

(With prayer for interim relief and office report)

Date: 19/03/2007 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE MARKANDEY KATJU

For Petitioner(s)

Mr. Subramonium Prasad,Adv.

For Respondent(s)

Mrs.Revathy Raghavan,Adv.

UPON hearing counsel the Court made the following

O R D E R

Heard the learned counsel for the parties at length.

Arguments concluded. Judgment reserved.

(A.S. BISHT)

COURT MASTER

(PUSHAP LATA BHARDWAJ)

COURT MASTER